## GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

#### **LOK SABHA**

UNSTARRED QUESTION NO. 2829 TO BE ANSWERED ON 21.03.2022

### **DATA OF MIGRANT WORKERS**

2829. SHRI G.M. SIDDESHWAR:
SHRI SHYAM SINGH YADAV:
SHRIMATI POONAM MAHAJAN:
ADV. A.M. ARIFF:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government has started maintaining database for migrant workers with regard to a special portal for all kinds of workers, if so, the details thereof along with the number of migrant workers in various States of the country, Statewise including the workers from Jaunpur district in Uttar Pradesh working in other States, Statewise; if not, the reasons therefor;
- (b)whether the Government has put in place any mechanism to fix accountability upon employers, labour departments of source and destination States to track recruitments and placements, movement of labour and operation of contractors with respect to inter-State migration for domestic workers; and
- (c)whether the Government has in place special focused measures for women workers and children where family migrates as a whole to another State for livelihood opportunities?

#### **ANSWER**

# MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a): Ministry of Labour & Employment has launched e-SHRAM portal, a National Database of the Unorganised Workers on 26<sup>th</sup> August, 2021. It has been made available to the States/UTs for registration of unorganised workers including migrant workers on e-SHRAM portal. The main objective of the e-SHRAM portal is to create a

national database of unorganised workers seeded with Aadhaar. It is also to facilitate delivery of Social Security and welfare Schemes to such workers. As on 14.03.2022, more than 26.60 crore unorganised workers have been registered on this portal.

(b) & (c): In order to safeguard the interest of the migrant workers, the Central Government had enacted the Inter-state Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979. This Act has now been subsumed in the Occupational Safety, Health and Working Conditions Code, 2020. The aforementioned code commonly known as OSH Code, provides for decent working conditions, minimum wages, grievances redressal mechanisms, protection from abuse and exploitation, enhancement of the skills and social security to all of organised and unorganised workers including category migrant domestic workers. The Code is applicable establishment in which ten or more inter-state migrant workers are employed or were employed on any day of the preceding twelve months.

\*\*\*\*